

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No.1417/2019

Un-numbered Company Appeal (AT) (Insolvency) No. ___/2019
(F.No.01.04.2019/NCLAT/UR/422

In the matter of:

Liberty House Group Pte Ltd. Appellant

Versus

Dinkar T. Venkatasubramanian & Anr. Respondents

Appearance: Shri Rahul Gupta, Advocate for the Appellant.

24.04.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 01.04.2019 and the Office after scrutiny of the Memo of Appeal on 02.04.2019, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 22.04.2019. It is stated in the Interlocutory Application (IA) that some of the defects pointed out by the Registry required instructions from the Head Office of the Appellant Company located outside of the India, which took some time. Hence, there is delay of 14 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 25.04.2019.
6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar